

**HIGH COURT OF MADHYA PRADESH****MCRC-21056-2020****(Govind Singh Vs. State of M.P.)****Gwalior, Dated: 3/7/2020**

Shri Vikash Parashar, learned counsel for the applicant.

Shri Ravindra Singh Kushwah, learned Dy. Advocate General,  
for respondent/State.

Matter is heard through Video Conferencing.

The applicant has filed this **first** bail application u/S.438 Cr.P.C  
for grant of anticipatory bail.

The applicant apprehends his arrest in connection with Crime  
No.195/2020 registered at Police Station Umari, District Bhind (M.P.)  
in relation to the offence punishable under Sections 452, 147, 148,  
149, 294 and 506 of IPC.

It is submitted by learned counsel for the applicant – Govind  
Singh that the applicant is Government Servant and he is working in  
CRPF. The wife of the present applicant is the member of Janpad  
Panchayat at village Chakupura and due to political rivalry, false case  
has been registered against the present applicant. He has not  
committed any offence. The applicant is ready and willing to abide  
by any condition which may be imposed by this Court. Hence,  
prayed to grant anticipatory bail to the applicant.

Learned State counsel has opposed the submissions and  
submitted that offence has been registered under Sections 452, 147,  
148, 149, 294 and 506 of IPC. Hence, prayed to reject the anticipatory

bail application of the applicant.

Heard learned counsel for the parties at length through VC and considered the arguments advanced by them and perused the case-diary.

Considering the facts and circumstances of the case, without commenting on merits of the case, the application is allowed. It is hereby directed that in the event of arrest, the applicant shall be released on anticipatory bail on his furnishing a personal bond of **Rs.50,000/-(Rupees Fifty Thousand Only)** with one solvent surety in the like amount to the satisfaction of the Arresting Officer/ Investigating Officer.

This order will remain operative subject to compliance of the following conditions by the applicant:-

1. The applicant will comply with all the terms and conditions of the bond executed by him;
2. The applicant shall make himself available for interrogation by a police officer as and when required. He shall further abide by the other conditions enumerated in sub-Section (2) of Section 438 of Cr.P.C.
3. The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to the Police Officer, as the case may be;
4. The applicant shall not commit an offence similar to the offence of which he is accused;
5. The applicant will not seek unnecessary adjournments during the trial; and
6. The applicant will not leave India without

previous permission of trial Court/ Investigating Officer, as the case may be.

E-copy of this order be sent to the Court concerned for compliance as well as e-copy of the order be given to the learned State counsel with a direction to keep the same in the concerned case-diary.

Certified copy/ e-copy as per rules/directions.

**(Rajeev Kumar Shrivastava)**  
**Judge**

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